

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

STARRED QUESTION NO:180  
ANSWERED ON:08.03.2013  
UPDATION OF MEDICAL KNOWLEDGE  
Karunakaran Shri P.

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) the regulations laid down by the Medical Council of India (MCI) for periodical updation of knowledge of health professionals about the changing pattern of diseases, drug resistance, latest medical innovations, etc.;
- (b) whether the above regulations are being complied with by the health professionals in the country;
- (c) if so, the details thereof;
- (d) if not, the steps taken/proposed by the MCI to enforce the above regulations and also to punish erring health professionals; and
- (e) the steps taken/proposed by the Government for better coordination with State Medical Councils on the matter?

**Answer**

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a)to(e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO.180 FOR 8TH MARCH, 2013

(a) Medical Council of India (MCI), with the previous approval of the Central Government, has notified Indian Medical Council (Professional Conduct, Etiquette and Ethics) Regulations, 2002 which, inter-alia, prescribe that a Physician should participate in professional meetings as a part of Continuing Medical Education (CME) Programmes for updation of medical knowledge, for at least 30 hours every 5 years, organised by reputed professional academic bodies or any other authorised organisations. The MCI provides financial assistance for these CME programmes to various medical colleges/institutions. The compliance of this requirement shall be informed regularly to MCI or State Medical Council. The MCI regulations are statutory and binding on all the doctors registered with MCI.

(b)to(e) Information in this regard is not collected centrally.